

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00048/2019

Jabalpur, this Thursday, the 09th day of January, 2020

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Ashish Rahuwanshi, S/o Shri Rajendra Singh Raghuvanshi aged about 27 years Occupation Contract Employee, R/o H.N.32 Barkheda Bhopal District Bhopal (MP) PIN 462085
2. Gourav Shrivastava, S/o Shri Rajendra Shrivastava, aged about 26 years Occupation: Contract Employee R/o Mathura Colony Guna District Guna (M.P.) PIN 473001
3. Sanjay Ahirwal S/o Shri Ramsingh Singh Ahirwal Aged about 24 years Occupation Contract Employee, R/o Abhiruchi Complex Old Subhash Nagar Bhopal District Bhopal (M.P.) PIN 462011

-Applicants

(By Advocate –**None**)

V e r s u s

1. Union of India, Ministry of Human Resources Department, Department of School Education & Literary (Government of India) New Delhi Through : it's Secretary PIN 110048
2. Navodaya Vidyalaya Samiti Ministry of Human Resources Department, Department of School Education & Literary (Government of India) B-15 Industrial Area Sector 62 Noida Through it's Commissioner PIN 201309
3. Deputy Commissioner Navodaya Vidyalaya Samiti Navodaya Vidyalaya Samiti, Navodaya Vidyalaya Samiti

Ministry of Human Resources Department, Department of School Education & Literary (Government of India)
Regional Office A-135 A Alkapuri Habibganj Bhopal
(M.P.) PIN 462011 - Respondents

(By Advocate –**Shri Praveen Namdeo**)
O R D E R (Oral)

By Navin Tandon, AM:-

None for the applicant.

2. In this Original Application, notices were issued on 18.01.2019.
3. The respondents have filed their reply on 05.04.2019 submitting therein that the notification published on 04.01.2019 has been withdrawn vide notification dated 21.02.2019 (Annexure R-1).
4. Learned counsel for the respondents submitted that in view of the above the Original Application has become infructuous.
5. On 09.04.2019 learned counsel for the applicant had prayed for four weeks' time to file rejoinder.
6. On 21.08.2019 it was submitted by the learned counsel for the respondents that the Original Application has become infructuous.

7. Learned counsel for the applicant had again prayed for and was granted four weeks' time for filing of rejoinder.

8. It is seen that thereafter neither any rejoinder has been filed nor there has been any representation on the part of the applicant on 15.11.2019, 29.11.2019 and today also. Therefore, it seems that the applicant has lost interest in pursuing the matter further.

9. In view of it, this O.A. is dismissed for want of prosecution.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

rn